

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3031  
ANSWERED ON:10.02.2014  
ENVIRONMENT PROTECTION ACT  
Singh Shri Ratan

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has set up any mechanism to ensure that the provisions contained in Environment (Protection) Act, 1986 are implemented and enforced strongly in the country;
- (b) if so, the details of the reviews conducted during the last three years and the current year along with the outcome of such reviews and the strategies made on the basis of these outcomes;
- (c) whether the pollution enveloping the forest areas has not been considered in the reviews; and
- (d) if so, the reaction of the Government thereto and the corrective measures taken by the Government in this regard?

**Answer**

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a) & (b) Environment Impact Assessment (EIA) Notification, 2006 issued under Environment (Protection) Act, 1986 requires all those projects / activities / processes listed thereunder to obtain prior environmental clearance under the provisions thereof. The steps taken to further streamline the procedure include preparation of sector specific EIA guidance manual, issue of clarifactory circulars, amendment to EIA Notification in December, 2009 and regular updating of website. The projects are appraised with the help of Expert Appraisal Committees, based on the documents submitted by the project proponent inter-alia Environment Impact Assessment Report and impact of pollution. While granting environmental clearance, necessary safeguard measures / conditions are stipulated which are required to be implemented by the project proponent.

Further, the Ministry of Environment and Forests has set up six Regional Offices located at Bangalore, Bhopal, Bhubaneswar, Chandigarh, Lucknow and Shilong inter-alia to monitor the implementation of conditions and safeguards stipulated by the Ministry while granting clearance to development projects under Environmental (Protection) Act, 1986 and Forest (Conservation) Act, 1980. Appropriate action has been initiated against defaulting units under Environment (Protection) Act, 1986. Further to ensure transparency in the monitoring strategies the project proponents are directed to upload the monitoring reports on the company websites and update them periodically.

Necessary powers under Environment ( Protection ) Act, 1986 have been delegated to the State Governments and State Pollution Control Boards / Pollution Control committees for taking action against violation of environmental clearance norms.